GOVERNMENT OF INDIA HUMAN RESOURCE DEVELOPMENT LOK SABHA

UNSTARRED QUESTION NO:6559
ANSWERED ON:05.05.2010
NET SLET EXEMPTION FOR RECRUITMENT
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Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

- (a) the recommendations of the Mungekar Committee Report adopted by the University Grants Commission (UGC);
- (b) whether the UGC has violated the policy directives by granting exemptions to particular individuals from qualifying the mandatory National Eligibility Test (NET)/ State Level Eligibility Test (SLET) for appointment of lecturers;
- (c) if so, the details thereof and the reasons therefor; and
- (d) the corrective measures taken by the Government in this regard?

Answer

MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SMT. D. PURANDESWARI)

- (a): The recommendations of the Committee under Prof. B.L.Mungekar to review the National Eligibility Test (NET) are provided in the Annexure.
- (b) to (d): The Government had considered the report of the Mungekar Committee and all other relevant material in this regard and issued a policy direction on 12th November, 2008 under sub-Section (1) of Section 20 of the UGC Act, 1956 seeking, inter-alia, that the UGC shall, for serving the national purpose of maintaining standards of higher education, frame appropriate Regulations prescribing that qualifying in the National Eligibility Test (NET)/State Level Eligibility Test (SLET) shall generally be compulsory for all persons to be appointed as lecturers. Accordingly, UGC had notified Regulations namely, the University Grants Commission (Minimum Qualifications for appointment and career advancement of teachers in universities and colleges) (3rd Amendment) Regulations, 2009, with exemption to be provided to persons who have obtained a Ph.D. degree in accordance with standards and rigor prescribed by the UGC under University Grants Commission (Minimum Standards and procedures for Award of M.Phil/Ph.D. Degree) Regulations, 2009. Both these Regulations were notified on 1st June, 2009. The University Grants Commission in its 468th meeting held on 23rd February, 2010 had considered specific requests from Calicut University, Panjab University and Kannur University in respect of particular individuals appointed after the date of notification of the Regulations for granting exemptions from the condition of qualifying NET for appointment as lecturer. Therefore, in exercise of the powers conferred by sub-Section (1) of Section 20 of the UGC Act, 1956, the Central Government has issued a policy direction on 30th March, 2010 stating that the UGC shall not take up specific cases for exemption from the application of the Regulations of 2009.